

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.212
Appeal/34(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Department Of Income Tax

.....Applicant

V/s

Chamunda Rolling Mill Private Limited

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

For the Respondent

: Ms. Rupa Sutar, Dy. RoC

ORDER

RoC is seeking time to file reply. It is observed that they have sought such long adjournments twice in the matter. They are directed to file a reply at an early date.

List for further consideration on 29.08.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)